

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 12331 of 2019-DB

[Arising out of Order-in-Original/Appeal No DMN-EXCUS-000-COM-02-19-20 dated 23.05.2019 passed by Commissioner of Central Excise, Customs and Service Tax-DAMAN]

Supreme Treon Pvt. Limited

.... Appellant

92-93, Kadaiya Village, Next to Dalwada Sub-station,
Airport Road, NANI DAMAN, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Daman

.... Respondent

3rd Floor, Adarsh Dham Building, Vapi-Daman Road,
Vapi, Opp.Vapi Town Police Station, Vapi
Gujarat -396191

APPEARANCE :

Shri PM Dave & Shri Mrugesh G. Pandya, Advocates for the Appellant
Shri Prabhat K. Rameshwaram, Addl. Commissioner for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING : 17.04.2023

DATE OF DECISION: 17.08.2023

C.L. MAHAR :

The appeal is disposed of. For order, see order of date in Service Tax Appeal No. 11459 of 2016.

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**

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